

**THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR):** So, you are pressing the Bill?

**DR. NAGEN SAIKIA:** Yes, Sir.

**THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR):** The hon. Minister has explained the position. I thought you are withdrawing the Bill.

**DR. NAGEN SAIKIA:** If an assurance is given by the Government that it would repeal the Act, then I am ready to withdraw the Bill.

**SHRI M. M. JACOB:** It is not possible for me to give an assurance to repeal the Act. But what I can say is... (*Interruptions*)...

**THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR):** Jagesh Desaiji, the Minister is explaining. (*Interruptions*)...

**SHRI M. M. JACOB:**...that we will periodically monitor it, we will assess it and if we find any part is detrimental to the interest of the people then that will be thought of. I wouldn't agree to repeal the Act at this stage because I consider this IMDTA quite useful and the effective implementation of the Act with the good co-operation of the Assam Government is going to be a very good solution and we are taking every step to see that other people are not migrating to Assam from the other side of the State.

**THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR):** The hon. Minister, in short, has said: he will review the position. There is no question of repeal. He says, he will review the position and find out how to make it effective. Now it is on you, Mr. Saikia.

**DR. NAGEN SAIKIA:** I want to register my protest. It should be registered through the process of voting.

**THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR):** I shall now put the motion for consideration of the Bill to vote. The question is:

"That the Bill to repeal the Illegal Migrants (Determination by Tribunals) Act, 1983, be taken into consideration."

*The motion was negatived.*

# **THE CONSTITUTION (AMENDMENT) BILL, 1991 (INSERTION OF NEW ARTICLE 117A)**

**SHRI RAJNI RANJAN SAHU (Bihar):** Sir, I beg to move:

"That the Bill further to amend the Constitution of India be taken into consideration."

Sir, this Constitution Amendment Bill, 1991 is for insertion of a new article in our Constitution viz. 117A by giving special Financial Powers to the Council of States i.e. Rajya Sabha in certain cases.

[**The Vice-Chairman (Dr. Nagen Saikia) in the Chair**]

Mr. Vice-Chairman, Articles 112 and 117 of the Constitution lay down the procedure in financial matters in Parliament. The Lok Sabha has been given the dominant role to play in financial matters. The budget is required to be presented only to the Lok Sabha. The demands for grants are also required to be made to the Lok Sabha only. After the Lok Sabha votes on the demands and passes the Appropriation Bills the Rajya Sabha comes into picture. Recent happenings have, however, shown that these financial provisions are for normal times only. There is no doubt that the strings of the purse must be with the House elected directly by the people. But at the same time some contingencies may arise when the House of the People is dissolved or it is not possible for a regular Gov-

ernment to be formed which may present a regular budget in accordance with the articles mentioned above.

The Rajya Sabha is a continuous body and not subject to dissolution. Just as under Articles 352 and 356 Rajya Sabha can extend the life of proclamations issued under these Articles when the dissolution of the Lok Sabha takes place, it is felt that similar powers should be conferred on the Rajya Sabha with a view to overcoming temporary financial difficulties which may occur as a result of the dissolution of the Lok Sabha or non-functioning of a Government. This Bill, therefore, seeks to insert a provision in the Constitution to that effect. The reason being simple, I need not remind the House and our learned colleagues that the political scenario and circumstances have changed in our country. The framers of our Constitution never envisaged or thought of the change that has taken place in the political history of the country. Before I proceed I would like to explain Article 112. Sir, I would like to quote Article 112 which lays down the procedure in financial matters:

"The President shall in respect of every financial year cause to be laid before both the Houses of Parliament a statement of the estimated receipts and expenditure of the Government of India for that year, in this Part referred to as the "annual financial statement".

2. The estimates of expenditure embodied in the annual financial statement shall show separately—

(a) the sums required to meet expenditure described by this Constitution as expenditure charged upon the Consolidated Fund of India; and

(b) the sums required to meet other expenditure proposed to be

made from the Consolidated Fund of India, and shall distinguish expenditure on revenue account from other expenditure.

(3) The following expenditure shall be expenditure charged on the Consolidated Fund of India—

(a) the emoluments and allowances of the President and other expenditure relating to his office;

(b) the salaries and allowances of the Chairman and the Deputy Chairman of the Council of States and the Speaker and the Deputy Speaker of the House of the People;

(c) debt charges for which the Government of India is liable including interest, sinking fund charges and redemption charges, and other expenditure relating to the raising of loans and the service and redemption of debt;

(d) (i) the salaries, allowances and pensions payable to or in respect of Judges of the Supreme Court;

(ii) the pensions payable to or in respect of Judges of the Federal Court;

(iii) the pensions payable to or in respect of Judges of any High Court which exercises jurisdiction in relation to any area included in the territory of India or which at any time before the commencement of this Constitution exercised jurisdiction in relation to any area included in a Governor's province in the Dominion of India.

(e) the salary, allowances and pension payable to or in respect of the Comptroller and Auditor-General in India;

(f) any sums required to satisfy any judgment, decree or award of any court or arbitral tribunal;

[Shri Rajni Ranjan Sahu]

(g) any other expenditure declared by this Constitution or by Parliament by law to be so charged."

We have adopted the broader principles of financial legislation from England. The financial procedure in England as summed up by Sir Erskine May is as follows:

"the Crown demands money, the Commons grant it and the Elders assent in the grant".

What was the background for that? Sir May says the Crown cannot raise money by taxation, borrowing or otherwise. It can neither spend money without the authority of the Parliament. The power to grant money includes the raising of money by tax or loan as well as authorising expenditure. This principle has been embodied in articles 265 and 266 of our Constitution. The Crown acts through Ministers and the Ministers can make the demands for grants that is, to raise money or to authorise its expenditure. Under what circumstances, this was envisaged or enacted, we will have to examine that. Under what circumstances the financial power of the House of Lords in England and in our country, that is, in Rajya Sabha has been made limited? So far as I understand from Sir May's Parliamentary Practice, the powers have been made limited by the terms of the Parliament Act, 1911. The passing of this Parliament Act, 1911 where provision for money power has been made was the result of rejection of the Finance Bill of 1909 by the Lords of England. Thereafter, it became the practice for the House of Lords only to give assent. But now in our country the situation has changed. In our country, the Parliament constitutes the Lok Sabha, the Rajya Sabha and the President of India. Whenever there is a crisis for demand, money grant and assent, there is an ordinance which is promulgated by the President. That is why,

to avoid ordinance, I am moving this Bill and placing this amendment before this House for its consideration which I have mentioned in the Bill. I quote article 117:

“(1) A Bill or amendment making provision for any of the matters specified in sub-clauses (a) to (f) of clause (1) of Article 110 shall not be introduced or moved except on the recommendation of the President and a Bill making such provision shall not be introduced in the Council of States:

Provided that no recommendation shall be required under this clause for the moving of an amendment making provision for the reduction or abolition of any tax.

(2) A Bill or amendment shall not be deemed to make provision for any of the matters aforesaid by reason only that it provides for the imposition of fines over other pecuniary penalties, or for the demand or payment of fees for licences or fees for services rendered, or by reason that it provides for the imposition, abolition, remission, alteration or regulation of any tax by any local authority or body for local purposes.

(3) A Bill which, if enacted and brought into operation, would involve expenditure from the Consolidated Fund of India shall not be passed by either House of Parliament unless the President has recommended to that House the consideration of the Bill."

I propose to move Article 117 for consideration of the House to amend it as I have mentioned in the Bill which I read:

"Notwithstanding anything in this Part, if at any time when the House of the people is dissolved or the dissolution of the House of the people takes place or in any other contingency when the financial business required to be com-

Thus, we find that in England the English system unnecessarily wastes time whereby transaction of business is done once in the Committee of the House and again in the whole House. The financial proposals practically come before the Members five times in each case. There is no scope for

debate. The situation in our country is different. But we had adopted the British system. That is why I plead for this amendment. The system prevailing in England is complicated and many of the demands cannot be discussed at all and have to be passed *en bloc* on the last day without any discussion. But the Government of India Act of 1935 departed from the English system for discussing financial proposals in the Committees of the Whole House. Under this Act, all the financial proposals contained in the Budget are discussed in both the Houses. We have a different system. We have the Ordinances in the States and Parliament has to pass the State Budgets also. We have departed from the British political system in many respects. Therefore, while framing the Constitution, I am at a loss to understand, why the framers did not envisage at that time that the Rajya Sabha should also have financial powers.

Sir, the framers of our Constitution, in their wisdom, had adopted the British system and made the Rajya Sabha a continuous body and not subject to dissolution. Under articles 352 and 356 of the Constitution, the Rajya Sabha can extend the life of the Proclamation issued under these articles when the dissolution of the Lok Sabha takes place. So, why should not similar powers be conferred on the Rajya Sabha also with a view to overcoming the temporary financial difficulties which may occur as a result of the dissolution of the Lok Sabha or the non-functioning of the Government?

I move the Bill for the consideration of the House with the request that the Bill may be passed. Thank you, Sir.

*The question was proposed.*

श्री ईश दत्त यादव (बिहार) :  
माननीय उपसभाध्यक्ष महोदय, श्री रजनी रंजन साहू जी ने जिस विधेयक को

प्रस्तुत किया है मैं इसका समर्थन करता हूँ। मान्यवर, मैं धन्यवाद भी देना चाहता हूँ साहू जी को कि उन्होंने इस विधेयक को प्रस्तुत करते समय बहुत विद्वत्तापूर्ण भाषण दिया और यह सही है, मान्यवर, कि जब पार्लियामेंट का, संसद का अर्थ लोकसभा और राज्य सभा दोनों से है तो फिर दोनों में विभिन्नता नहीं रहनी चाहिये। लोक सभा में जो प्रतिनिधि आते हैं वे जनता के द्वारा निर्वाचित किये जाते हैं लेकिन राज्य सभा में भी जो प्रतिनिधि हम सब लोग चुनकर आते हैं, हम भी चुनाव के जरिये आते हैं। हमको कौन चुनता है जो रिजर्वेटिव होता है?, एक लाख, 'डेड' लाख या दो लाख मतदाताओं का वह हमको चुनता है। एक प्रकार से हमारा क्षेत्र पुरे प्रदेश का होता है, पूरा विस्तृत क्षेत्र हमारा होता है। हम भी जनता की समस्याओं से अवगत होते हैं और जनता के बीच में काम करते हैं जो जन प्रतिनिधि यहां चुनकर आते हैं राज्य सभा में। फिर दोहरा मापदंड नहीं होना चाहिये कि जो वित्तीय विधेयक है या धन संबंधी मामला है उनको केवल लोक सभा से ही पारित कराया जाय। डिमांड्स जो होती हैं ग्रांट्स को उनको दोनों सदनों में पारित होना चाहिये। लोक सभा में तो विचार होता ही है वहां उसका पारण किया ही जाता है। यह सही है कि राज्य सभा में वे वित्तीय अधिकार नहीं हैं जो लोक सभा को दिये गये हैं। ये अधिकार राज्य सभा को भी मिलने चाहिए क्योंकि ये वित्तीय मामले होते हैं जिनका संबंध देश की अर्थव्यवस्था से है जिनका संबंध राजस्व प्राप्तियों है जिनका संबंध देश के खर्च व्यय से है। इसलिये जो ग्रांट्स पेश की जाती हैं लोक सभा के अन्दर उनको यहां भी उसी तरह से पारित होना चाहिये जैसे दूसरे विधेयक या दूसरे बिल लोक सभा और राज्य सभा दोनों से पारित किये जाते हैं। मान्यवर, यह जरूर है कि हमारे देश का संविधान बहुत कुछ अंशों में ग्रेट ब्रिटेन के संविधान के अनुकरण पर बनाया गया है लेकिन हमारे देश की परिस्थितियों और उन

परिस्थितियों में अन्तर हमारे संविधान निर्माताओं ने जो देश के बहुत बड़े राजनीतिज्ञ थे, जो कर्णधार थे इस देश के, जिन्होंने आजादी की लड़ाई में बहुत बड़ा योगदान दिया था और जिन्होंने संसद के सेंट्रल में बैठ कर के इस देश के संविधान का निर्माण किया था, वह इस देश के शर्मन्वित लोग थे, वह इस देश का भला चाहते थे। वह इस देश के जनतंत्र को मजबूत देखना चाहते थे, देश की एकता और अखंडता को चाहते थे।

लेकिन मान्यवर, उन दिवंगत आत्माओं के प्रति और उन महान विधिवेताओं के प्रति हार्दिक सम्मान रखते हुए मैं यह कहना चाहता हूँ कि देश की परिस्थितियाँ अब बदली हैं। आज से चालीस साल पहले संविधान बन था और जब बना, तो इन चालीस सालों में देश की परिस्थितियों में अन्तर आया है, देश की समस्याओं में फर्क पड़ा है और जनता की आवश्यकताओं में भी अन्तर आया है।

इसलिए, मान्यवर, मैं इस विषय पर कोई लम्बा भाषण न देकर, श्री रजनी रंजन साहू जी के इस विधेयक का जोरदार स्वागत कर रहा हूँ और आप के माध्यम से मांग कर रहा हूँ—माननीय गृह मंत्री जी यहां बैठे हुये हैं—कि सरकार इस पर गंभीरता से विचार करे। यह प्राइवेट मेंबरज बिल है और वह भी सत्ता पक्ष के माननीय सदस्य की ओर से आया है। यह तो इसे वापिस ले ही लेंगे, लेकिन उन्होंने... (व्यवधान)

श्री सत्य प्रकाश भालवीय (उत्तर प्रदेश) : क्या पता, सरकार इनकी बात मान ले।

श्री ईश दत्त यादव : लेकिन साहू जी ने एक बहुत का बहुत अच्छा मुद्दा संसद में उठा दिया है। मैं इसका समर्थन करता हूँ और आपके माध्यम से मांग करता हूँ कि सरकार इस पर गंभीरता से विचार करे। जैसे और संशोधन होते चले जा रहे हैं, अभी कल ही हमने

74वां संविधान संशोधन पारित किया है।

मैं आपके माध्यम से माननीय गृह मंत्री जी से और भारत सरकार से चाहूंगा कि यह बहुत महत्वपूर्ण संशोधन अपने संविधान में होगा। इसलिये इस को जल्दी ही 75वें संशोधन के रूप में इस सदन में प्रस्तुत करके पारित कराने की कृपा करें।

आपने मुझे बोलने का समय दिया, इसके लिये मैं आपका हृदय से आभार प्रकट करता हूँ। धन्यवाद।

श्री सरेन्द्र जीत सिंह ग्रहलुवालिया (बिहार) : उपसभाध्यक्ष जी, संविधान संशोधन विधेयक, जो इन्होंने राज्य सभा को फाइनल बिल को भी पास करने के लिये और डिसकस करने के अधिकार की मांग की है, मैं इसके समर्थन में खड़ा हुआ हूँ और यह शायद हमारे पूर्व पुरुष, जिन्होंने हमारा संविधान बनाया था, उनके दिल में ऐसी बात नहीं आई थी कि ऐसी भी जरूरत पड़ेगी, क्योंकि हमारा संविधान, करीब-करीब लोक सभा और राज्य सभा के काम जो है, वह ब्रिटिश हाउस आफ कामंस और हाउस आफ लार्ड्स के बराबर ही है और उसी हिसाब से रखा गया था। पर पिछले कुछ वर्षों में भारत वर्ष में जो राजनैतिक उथल-पुथल हुई और उस उथल-पुथल में कुछ ऐसी राजनैतिक परिस्थितियाँ बनीं और ऐसी राजनीतिक पार्टियाँ इस देश में राज करने के लिये सामने आईं, जिनके राजनैतिक कार्यक्रमों के कारण बीच में ही सरकार टूट गई और ऐसा देखने में आया कि एक संवैधानिक संकट के साथ-साथ देश को एक आर्थिक संकट का भी सामना करना पड़ रहा है, कि हमारे पास जो राज्य सभा है, जो सदन कभी भी विलय नहीं होता, जो सदन चलता रहता है, उस सदन के रहते हुये भी उनके पास कोई आधार नहीं है। इसलिये उस आर्थिक संकट और उस राजनैतिक संवैधानिक संकट का सामना करने का तरीका सिर्फ एक ही रहता है—चुनाव।

[श्री सुरेन्द्र सिंह अहलुवालिया]

हम लोगों के पास दो बार ऐसे माहौल आये कि चुनाव कराने का माहौल नहीं था, चुनाव नहीं किया जा सकता था, बड़ा ही तनावपूर्ण वातावरण था, 5.00 P.M. देश में कर्फ्यू लगा हुआ था देश में कर्फ्यू लगे हुये थे, देश में कौमी दंगे हो रहे थे, किन्तु साथ-साथ आर्थिक संकट भी खड़ा था। हमारे पास मजबूरी थी और मजबूरन हम लोगों को।

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Your speech remains inconclusive. Now, we shall take up Special Mentions.

श्री लक्ष्मीराम अग्रवाल (मध्य प्रदेश): उपसभाध्यक्ष महोदय, सवरे सदन में मध्य प्रदेश के कुकड़ेश्वर गांव में जो मुख्य मंत्री सुन्दर लाल पटवा जी का निवास है नैगांव है उसके संबंध में मस्जिद तोड़ने की बात कही गई है।

श्री सुरेन्द्रजीत सिंह अहलुवालिया : महोदय, यह बात सुबह उठाई गई थी और... (व्यवधान)

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Let me listen.

श्री सुरेन्द्रजीत सिंह अहलुवालिया : मध्य प्रदेश के एम०एल०ए०... (व्यवधान)

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Don't create noise in the House.

श्री सुरेन्द्रजीत सिंह अहलुवालिया : महोदय, इस बात को सुबह 11.00 बजे उठाया गया था और अब हमें इनका स्पष्टीकरण नहीं चाहिये।  
... (व्यवधान)

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Kindly sit down. बैठ जाइये Let me hear what he is saying. (Interruptions) Mr. Ahluwalia. Mr. Narayanasamy, kindly sit down. माथुर जी, बैठिये।

श्री लक्ष्मीराम अग्रवाल : महोदय, सच्ची बात सुनने का साहस नहीं है।  
... (व्यवधान)

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Kindly sit down.

श्री सुरेन्द्रजीत सिंह अहलुवालिया : हमें स्पष्टीकरण नहीं चाहिये।... (व्यवधान)

श्री लक्ष्मीराम अग्रवाल : उपसभाध्यक्ष महोदय, सवरे बहुत गंभीर बात कही गई है। मध्य प्रदेश सरकार... (व्यवधान)

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): When several Members start speaking, it cannot be recorded, and nothing will go on record. Kindly sit down. (Interruptions)

श्रीमती सुषमा स्वराज (हरियाणा) : सुबह यह कह रहे थे... (व्यवधान)

श्री लक्ष्मीराम अग्रवाल : मैं आपका समर्थन चाहता हूँ... (व्यवधान)

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): I think, the Leader of the House is on his legs. (Interruptions) Mr. Ahluwalia, kindly sit down.

THE LEADER OF THE HOUSE (SHRI S. B. CHAVAN): Sir, when the points are raised in the House... (Interruptions)

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): The Leader of the House is on his legs. When the Leader of the House wants to say something, the other Members generally listen to him. So, kindly listen to him.

श्री सुरेन्द्रजीत सिंह अहलुवालिया : सुन्दर लाल पटवा ने जवाब दिया है या नहीं दिया है?

श्री लक्ष्मीराम अग्रवाल : उनसे बात हुई है... (व्यवधान)

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Kindly sit down. Mr. Ahluwalia, Mr. Narayanasamy, kindly sit down. The Leader of the House is on his legs. Mrs. Satya Bahin, kindly sit down. (Interruptions) The Leader of the House is on his legs. Let us hear him. (Interruptions) Mrs. Satya Bahin, no personal argument is going on record.

श्रीमती सत्या बहिन (उत्तर प्रदेश) :  
आपके मुख्य मंत्री .... (व्यवधान)

SHRI S. B. CHAVAN: Mr. Vice-Chairman, Sir, I would like to submit for your consideration... (Interruptions)

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Mathurji, let us hear him.

SHRI S. B. CHAVAN: Sir, I would like to submit that if any point is raised by any of the hon. Members, it is only from the Government that the explanation or clarification can be given. No other Member can possibly... (Interruptions) Just a minute. Wait for some time. If it is a personal allegation, certainly you have every right to give a personal explanation, if any allegation is made. But if every Party would have to take upon itself that if any allegation is made against the Party, every Party Member can stand up and speak as if they are part and parcel of the Government, that will not be the correct procedure. I have promised in the morning that I will get the report from the Madhya Pradesh Government. And on that basis, I will be able to clarify the position. (Interruptions)

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): The Home Minister and the Leader of the House has given you a word that he will bring all the facts to the House. So, there is... (Interruptions) So, there is no scope to make any statement now.

श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश): मंत्री महोदय, यह.... (व्यवधान)  
...नहीं.... (व्यवधान)

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): There is no scope for argument on this.

श्री जगदीश प्रसाद माथुर : यह गृह मंत्री को एक राजनैतिक चाल है । ... (व्यवधान) .... वह हमारा स्टेटमेंट नहीं सुनाना चाहते .... (व्यवधान)

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): At this moment, there is no scope to permit you to speak in this way... (Interruptions)

श्री जगदीश प्रसाद माथुर : आप हमारा मुह बंद मत करिए । ... (व्यवधान)

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Kindly do not record. (Interruptions) Nothing is going on record. If you want to shout, you can shout. Nothing is going on record.

श्री जगदीश प्रसाद माथुर : \*\*

श्री सुरेन्द्रजीत सिंह अहलूवालिया : \*\*

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Nothing is going on record... (Interruptions)

श्री जगदीश प्रसाद माथुर : \*\*

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Kindly sit down. Please don't enter into arguments. I have already said that Members should not enter into any personal arguments. Nothing is going on record

श्री जगदीश प्रसाद माथुर : \*\*

श्री लक्ष्मीराम मगवाल : \*\*

श्री सुरेन्द्रजीर्तासिंह अहलुवालिया : \*

श्री जगदीश प्रताप माथुर : \*

श्री ल. डोराम अग्रवाल : \*

श्री अनन्तराय देवसंकर दबे : \*

श्री सिकन्दर बख्त (मध्य प्रदेश) :  
माथुर साहब एक मिनट रुकिए...  
चलते हैं। मैं खाली यह कहने जा रहा  
हूँ, सदर साहब मैं यह कहना चाहता हूँ,  
मैं सिर्फ यह अर्ज करना चाहता हूँ, मैं  
होम मिनिस्टर साहब के नोटिस में यह  
ले आया हूँ कि चीफ मिनिस्टर साहब  
मध्यप्रदेश से बातचीत हो चुकी है और  
आज जो इतने कथामत के शोर के साथ  
ये इलजाम लगाया गया मध्य प्रदेश की  
गवर्नमेंट पर, यह बिल्कुल... (व्यवधान)...

श्री जगदीश प्रताप माथुर : \*

श्री बिठ्ठलराव माधवराव जाधव : \*

श्री सिकन्दर बख्त : मुझे अर्ज करना  
है कि वह बिल्कुल बेवुनियाद है।  
मस्जिद सौ फीसदी महफूज है। मैं यह  
चाहता हूँ कि मस्जिद सौ फीसदी  
महफूज है मस्जिद को एक ईंट को भी  
नुकसान नहीं हुआ है।

श्री सुरेन्द्रजीर्तासिंह ठाकुर (मध्य प्रदेश) : य  
गलत कह रहे हैं।

श्री सिकन्दर बख्त : अब ये शब्द का  
मैं इस्तेमाल नहीं कर सकता हूँ, लेकिन मैं  
कहना चाहता हूँ कि जितना शोर आज  
सुनवह बताया गया था, वह सौ फीसदी  
गलत-बयानी पर मबनी है और इस  
किस्म का उधम मचाकर पार्लियामेंटल  
माथलेज निकालने की कोशिश करना  
गलत है। अगर होम मिनिस्टर साहब ने  
यह करा है कि हम यह बोलने का हक  
नहीं है तो हमारे साथ सबतरीन नाइंसाफी  
की है।

SHRI S. B. CHAVAN: I have al-  
ready submitted to the Vice-Chair-  
man saying that if any personal alle-  
gation is made against any hon. Mem-  
ber, he has got every right to give

his personal explanation...  
(Interruptions)...

श्री सिकन्दर बख्त : आपका फरमाना  
क्या है ?

THE VICE-CHAIRMAN (DR. NA-  
GEN SAIKIA): Kindly sit down.  
Home Minister has already made a  
statement. He is going to make some  
other points also. Let us hear him...  
(Interruptions)

SHRI S. B. CHAVAN: I am re-  
peating; please try to understand...  
(Interruptions)

SHRIMATI JAYANTHI NATARA-  
JAN (Tamil Nadu): Sir, Mr. Mathur  
is making a serious allegation against  
the Home Minister, the Leader of the  
House. How dare he say that there  
is a conspiracy with the Members?  
Sir, it is an allegation against the  
Home Minister... (Interruptions).

SHRI S. S. AHLUWALIA: Kindly  
tell him to withdraw his words. What  
is he saying? (Interruptions).

THE VICE-CHAIRMAN (DR. NA-  
GEN SAIKIA): Everybody, please  
listen to me. (Interruptions) When  
Mr. Mathur said something, all of  
you stood up and started... (Inter-  
ruptions) Kumari Sayeeda  
Khatun, please sit down. Nothing is  
going on record. (Interruptions) Pl-  
ease listen to me. (Interruptions)  
Mrs. Jayanthi Natarajan, kindly lis-  
ten to me. (Interruptions)

SHRI V. NARAYANASAMY (Pon-  
dicherry): Sir, a highly deplorable  
remark has been made. He has used  
that word. (Interruptions) How can  
he make a false allegation against  
the Home Minister?  
(Interruptions)

THE VICE-CHAIRMAN (DR. NA-  
GEN SAIKIA): No personal argu-  
ment is going on record.

SHRIMATI JAYANTHI NATA-  
RAJAN: Mr. Vice-Chairman, Sir,  
I am on a point of order. (Interrup-  
tions)

**THE VICE-CHAIRMAN (DR. NAGEN SAIKIA):** Mrs. Jayanthi Natarajan, kindly listen to me. I will permit you. I will give you time. (*Interruptions*) When Mr. Mathur said something, immediately, 10—12 Members stood up and began shouting. How could I make out what he was speaking? I shall have to go through the record. If I find that there is something wrong, it will be expunged from the record. (*Interruptions*)

**SHRIMATI JAYANTHI NATARAJAN:** Sir, let me make my point of order. It is not a question of expunging. It is a question of the dignity of the House. We are talking about the Leader of the House. He is also the Home Minister. He is the Leader of the entire House. Therefore, merely expunging the remark will not serve the purpose. The hon. Member must apologise. Mr. Mathur is a senior Member. (*Interruptions*)

**THE VICE-CHAIRMAN (DR. NAGEN SAIKIA):** Mrs. Jayanthi Natarajan, I have followed.

**SHRIMATI JAYANTHI NATARAJAN:** He must apologise.

**THE VICE-CHAIRMAN (DR. NAGEN SAIKIA):** When he said something, ten-twelve Members stood up from this side. I could not make out what you were speaking.

**SHRI V. NARAYANASAMY:** He must repent for this.

**THE VICE-CHAIRMAN (DR. NAGEN SAIKIA):** I shall have to go through the record. (*Interruptions*)

**SHRIMATI JAYANTHI NATARAJAN:** Sir, I have not completed my point of order. I say with all the responsibility. I heard Mr. Mathur say this. In fact, when we brought it up, he did not deny it. He reiterated it. He said 'I say it again'. Mr. Mathur must apologise. (*Interruptions*) It is not a question of your

expunging it from the record. It is not enough.

**AN HON. MEMBER:** What did he say?

**SHRIMATI JAYANTHI NATARAJAN:** He said that the Leader of the House is in conspiracy with some Members. This is objectionable. It is on record. It is not enough that you expunge it from the record. He must come and apologise to the House. (*Interruptions*)

**SHRI MOHAMMED AFZAL alias MEEM AFZAL (Uttar Pradesh):** Sir, I fully support Mrs. Jayanthi Natarajan. It is a very relevant point. He must apologise. (*Interruptions*) The Home Minister is the Leader of the House. (*Interruptions*)

**SHRI SURENDRA SINGH THAKUR:** Sir, Mr. Mathur should come and apologise. (*Interruptions*)

**SHRI V. NARAYANASAMY:** Kindly take the sense of the House. The hon. Member must repent for what he has said. (*Interruptions*)

**SHRIMATI JAYANTHI NATARAJAN:** Sir, give your ruling on my point of order.

**PROF. CHANDRESH P. THAKUR (Bihar):** Mr. Vice-Chairman, Sir, may I say something? He is the Leader of the House. Regardless... (*Interruptions*)

श्री सुरेश पचोरी (मध्य प्रदेश) :  
 महोदय, इस विषय में आप रुलिंग दें  
 (व्यवधान)

मौलाना अबुलकलाम खान आज़मी  
 (उत्तर प्रदेश) : सर, हाऊस के लीडर  
 के खिलाफ जो बात भी कही गई है,  
 उसको रिकार्ड से भी निकाला जाय और  
 उसकी गरिमा बनाई जाय। साथ ही  
 साथ में यह अर्ज करना चाहता हूँ कि हाऊस  
 की तमाम पार्टी से एक-एक मੈम्बर लेकर

[श्री मौलाना अबुलकलाम खान आज्ञा]  
इस मामले की छानबीन के लिए उस  
मूकाम पर भेज दिया जाए ताकि सही  
रिपोर्ट यहाँ आ जाय कि मामला क्या  
है। ... (व्यवधान) ...

†[مولانا عبيدالله خان اعظمی]

(اتر پردیش): سر ہاؤس کے خلاف  
جو بات کہی گئی ہے اسکو دیکارتے سے  
بھی نکال جائے اور اسکی گریما بدلتی  
جائے۔ ساتھ ہی ساتھ میں یہ عرض  
کرنا چاہتا ہوں کہ ہاؤس کی تمام  
پارٹی سے ایک ایک مسئلہ لے کر  
اس مسئلہ کی چھان بین کھلے  
اس مقام پر بھجودیا جائے تاکہ  
صحیح رپورٹ یہاں آ جائے کہ  
معاملہ کیا ہے ... (مداخلت) ...

SHRIMATI JAYANTHI NATARAJAN: Instead of apologising, he ran away. (Interruptions)

DR. Z. A. AHMAD (Uttar Pradesh): Mr. Vice-Chairman, Sir, he should apologise (Interruptions)

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra): Sir, the hon. Member has made a false allegation. (Interruptions) The hon. Home Minister has clearly said that if any personal allegation is there, he will investigate the matter. This is nothing objectionable.

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): It is on record. You need not repeat it. (Interruptions)

PROF. CHANDRESH P. THAKUR: Sir, may I say something? (Interruptions)

SHRI VITHALRAO MADHAVRAO JADHAV: The hon. Member must come and apologise to the House. (Interruptions)

†[ ] Transliteration in Arabic script.

SHRI S. K. T. RAMACHANDRAN (Tamil Nadu): He should apologise. Or, he should substantiate it. (Interruptions)

PROF. CHANDRESH P. THAKUR: Mr. Vice-Chairman, Sir, it is not a question of who said what. I am on a limited question. How do we protect the prestige and stature of the Leader of the House? How do we protect him against the unwholesome charge that the Leader of the House is in conspiracy with a set of Members of the House? Both these things are reprehensible. One is, any derogatory remark made against the Leader of the House, as an institution. And an insinuation that an institution of the Leader of the House could stoop so low to indulge into a conspiracy with a set of Member is reprehensible. It is beyond the dignity of the House and on this you should give a ruling so that no such incident is allowed to get repeated and whatever has happened should be condemned.

SHRI V. NARAYANASAMY: He should apologise.

DR. Z. A. AHMAD: The manner in which he has denounced the Leader of the House, I think, very serious note should be taken of this.

SHRI DIPEN GHOSH (West Bengal): Mrs. Jayanthi Natarajan is an hon. Member of this House. She is also one of the panel Members of the House and she has raised this point that Mr. Mathur has indulged in making such a remark which should not have been made because it is reprehensible inasmuch as he has stated that the Leader of the House is in conspiracy with a section of Members.

DR. Z. A. AHMAD: He has said many other things.

SHRI DIPEN GHOSH: He is not a leader of the party, he is Leader of all of us. So, obviously, a Member indulging and making such a remark

should be either made to apologise or punished by the House if he refuses to apologise. Now, what is happening? They have walked out. The House is in session. It will be in session for some hours more. I hope they will be coming back. In the meantime, you check up the record. If the point made by Mrs. Natarajan is found to be correct, it should be brought to his notice and he should be asked to apologise. Otherwise, he should be called to withdraw from the House with the consensus of the House.

**SHRI SHANKAR DAYAL SINGH:** (Bihar): We should also be allowed to make one point.

उपसभाध्यक्ष जी, जैसा कि श्री श्रीमती जयन्ती नटराजन ने, प्रोफेसर ठाकुर ने और दीपेन घोष जी ने कहा है, हम लोग भी इस बात को बहुत आवश्यक समझते हैं कि सदन की मर्यादा के लिए और सदन नेता की गरिमा के लिए यह आवश्यक है कि इस तरह की बात अगर कोई भी सदस्य और किसी भी दल का सदस्य अगर इस तरह की बात कहता हो तो उसे हम सदन की अवमानना और जनतंत्र पर धक्का मानते हैं। इसलिए आपके माध्यम से हम जो कुछ भी कहा गया हो, उसके लिए यह आवश्यक समझते हैं कि एक तो उसे सदन की कार्यवाही से निकाला जाए... (व्यवधान)...

श्री सुरे ब्रजित तिह्र अहलुवालिया : नहीं। ... (व्यवधान)...

श्री शंकर दयाल सिंह : मेरी बात तो सुन लीजिए। ... (व्यवधान) ... और उन्होंने इस बात को कहा है, मैं यह जरूरी समझता हूँ कि उनको इस बात के लिए माफी मांगनी चाहिए तभी सदन की गरिमा बचेगी। हम लोग जितने यहां पर उपस्थित हैं, हम इसके साथ हैं। केवल सदन के नेता का ही सबल नहीं है बल्कि वैसे भी चक्काण सहब की हम प्रतिष्ठा करते हैं और हम जानते हैं कि चक्काण सहब जो भी बातें कहते हैं, बड़ी गंभीरता के साथ और बड़े उत्तरदायित्व के साथ कहते हैं।

श्री मोहम्मद अफजल उर्फ मोम  
अफजल : सर, एक बात...

† [شری محمد افضل عرف م - افضل :

سر - ایک بات - ...]

**THE VICE CHAIRMAN (DR. NAGEN SAIKIA):** What new points are you going to make?

श्री मोहम्मद अफजल उर्फ मोम  
अफजल : सर, एक बात मैं कहना चाहता हूँ कि हमारे लीडर ने कहा कि इसको एक्सपंज किया जाए, मैं इससे इत्फाक नहीं करता और इसकी मिसाल देता हूँ कि पहले भी भारतीय जनता पार्टी के मैसेम्बर्स की तरफ से इस तरह के रिमार्क्स हुए हैं और उन्हें एक्सपंज करने के लिए कहा गया। मैं यह कहता हूँ कि जो वे लोग यहां कहते हैं उसको रिकार्ड में जाना चाहिए और आवाज को पता लगाना चाहिए कि आप हज़ारात का एटीट्यूड इस आनरेबल हाऊस के अंदर लीडर आफ दि हाऊस के तई जब यह हो सकता है तो मुल्की आवाज के तई क्या रहता होगा ? इसलिए मैं आपसे कहूंगा और शंकर दयाल सिंह जी से माजरत के साथ कहूंगा कि इसको व कई रिकार्ड से एक्सपंज नहीं किया जाना चाहिए और उनको यहां बुलवाकर माफी मगवानी चाहिए और अगर वे माफी नहीं मांगते तो आप पर हम छोड़ते हैं कि ऐसे किसी मैसेम्बर को, लीडर की नहीं एक मैसेम्बर की हैसियत से भी उनको यह हक नहीं पहुंचता कि वे किसी के खिलाफ ऐसी बात कहे। ... (व्यवधान)...

† [ Transliteration in Arabic Script.

شری محمد افضل عروت مرافضل :- سر ایک بات میں کو بننا چاہتا ہوں کہ ہمارے لیڈر نے کہا کہ اس کو ایکس پنچ کیا جائے میں اس سے اتفاق نہیں کرتا اور اس کی مثال دیتا ہوں کہ پہلے بھی بھارتیہ جنتا پارٹی کے ممبروں کی طرف سے اس طرح کے ریمارکس ہوتے ہیں اور انہیں ایکس پنچ کرنے کے لئے کہا گیا۔ میں یہ کہتا ہوں کہ جو وہ لوگ یہاں کہتے ہیں اس کو ریکارڈ میں جانا چاہیے اور عوام کو پتہ لگنا چاہیے کہ آپ حضرات کا اٹی ٹیوڈ اس آنریبل ہاؤس کے اندر لیڈر آف دی ہاؤس کے تئیں جب یہ ہو سکتا ہے تو ملکی عوام کے تئیں کیا رہتا ہوگا۔ اس لئے میں آپ سے کہوں گا اور شکریہ دیاں سنگھ جی سے معذرت کے ساتھ کہوں گا کہ اس کو واقعی ریکارڈ سے ایکس پنچ نہیں کیا جانا چاہیے اور ان کو یہاں بلو اگر معافی منگوانی چاہیے اور اگر وہ معافی نہیں مانگتے تو آپ پر ہم چھوڑتے ہیں کہ ایسے کسی ممبر کو لیڈر کی نہیں ایک ممبر کی حیثیت سے بھی ان کو یہ حق نہیں پہنچتا کہ وہ کسی کے خلاف ایسی بات کہیں۔۔۔ "مداخلت"

श्री मोहम्मद खलीलुर रहमान (आन्ध्र प्रदेश) : वाइस चेयरमैन साहब, मैं एक मिनट लूंगा।

شری محمد خلیل الرحمن : وائس چیئرمین صاحب میں ایک منٹ لوں گا۔

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): You need not make a speech. (Interruptions). All the points have been covered. What points are you going to add?

श्री मोहम्मद खलीलुर रहमान : मैं एक ही मिनट में खत्म करता हूँ, महोदय। लीडर आफ दी हाउस के ताल्लुक मि० जगदीश प्रसाद माथुर का जो रिमार्क रहा है वह इतनाई बदबूखाना रिमार्क है और मैं समझता हूँ कि जहाँ तक हमारे इस ऑगस्ट हाउस के प्रेस्टेज का जो सवाल है, यानी मि० माथुर को उनके रिमार्क पर पूरी-पूरी सजा मिलनी चाहिए। अब सवाल यह पैदा होता है, या तो उनको बुलाकर चाहे माफी मंगवायें, अगर वह माफी चाहने के लिये तैयार नहीं हैं तो उनको कोई पनिशमेंट देनी चाहिये।

شری خلیل الرحمن : میں ایک ہی منٹ میں ختم کرتا ہوں۔ لیڈر آف دی ہاؤس کے تعلق سے مسٹر جگدیش پرساد ماٹھر کا جو ریمارک رہا ہے کہ انتہائی بد بختانہ ریمارک ہے اور میں سمجھتا ہوں کہ جہاں تک ہمارے اس آگسٹ ہاؤس کے پریسٹیج کا جو سوال ہے یعنی مسٹر ماٹھر کو ان کے سوال پر پوری پوری سزا ملنی چاہیے اب سوال یہ پیدا ہوتا ہے یا تو ان کو بلا کر چاہیے معافی منگوائیں۔ اگر وہ معافی چاہنے کے لئے تیار نہیں تو ان کو کوئی پنشنمنٹ دینی چاہیے۔

एक सम्मानित सदस्य : पनिशमेंट जरूर देनी चाहिए ।

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Honourable Members, I have already stated that I shall immediately check up the record and find out the words he has used.

SHRIMATI JAYANTHI NATARAJAN: During the day.

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): It is very unfortunate that one Member made such comments against the Leader of the House. He is not the Home Minister only but he is the Leader of the House also. The Member is not present here. Let him come back. So, we will take up the matter later on.

We shall now take up the The Government of National Capital Territory of Delhi Bill, 1991. The motion for consideration has already been moved. Shri Mohammed Afzal.

# THE GOVERNMENT OF NATIONAL TERRITORY OF DELHI BILL, 1991 —Contd.

श्री मोहम्मद अफजल उर्फ मीम अफजल (उत्तर प्रदेश) : मोहतरम, बाईस चेयरमैन साहब, दिल्ली असेंबली लाने के सिलसिले में जो बिल यहां पेश किया गया है, मैं उसे खुशामदी कहता हूं। वो मायरो ने इस सिलसिले में दो मिसरे कहे हैं, जो कि चव्वाण साहब की नजर करना चाहता है:

"बहुत देर की मेहरबां आते-आते, ... (अवधान) ...

श्री محمد افضل عرف م۔ افضل بحترم  
دائس حیثیت میں صاحب۔ دل اسمبلی لانے کے  
سلسلے میں جو بل یہاں پیش کیا گیا ہے۔ میں  
اسے خوش آمدید کہتا ہوں۔ دو شاعروں نے اس  
سلسلے میں دو مصرعے کہے ہیں جو کہ چوان صاحب  
کی نذر کرنا چاہتا ہوں:  
بہت دیر کی مہرباں آتے آتے ... "مداخلت"

सम्मानित सदस्य : आ गये-आ गये, बी.  
जे. पी. के सदस्य। ... (अवधान)

श्री लखनौराम बघवाले (मध्य प्रदेश)  
हाऊस आपकी जागीर है क्या, बी नहीं  
आयेंगे ? ... (अवधान)

श्रीमती सुषमा स्वराज (हरियाणा)  
आप लोग नी बकियाउड कले हो, वन  
आप आते हो या नहीं आते हो; ती फिर  
कोई नबी बात है क्या ? ... (अवधान)

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Mr. Mohammed Afzal, carry on... (Interruptions) ...

श्री मोहम्मद अफजल उर्फ मीम अफजल :  
सर, एससेंबलेज बंद हो जावे तो मैं मुझे कहें ।

श्री محمد افضل عرف م۔ افضل بحترم  
بند ہو جائے تو میں مجھے کہوں۔

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Yes, please go on.

श्री मोहम्मद अफजल उर्फ मीम अफजल :  
सर, मैं वह कहना चाहूंगा कि दिल्ली के बारे  
में एक कहावत है कि वह सात बार उजड़ी  
और सात बार बसी। अफजल की बात यह